

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:95
ANSWERED ON:10.08.2007
TIME LIMIT FOR CONSTRUCTION OF HOUSES
Osmani Shri A.F. Golam

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has reduced the maximum permissible period for construction of houses in various categories of plots allotted by it in the past from 25 years to 10 years;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has received representations from various quarters to enhance this period to atleast 15 years in view of the difficulties faced by allottees due to lack of civic amenities, public transport in certain areas and also due to court orders on implementation of Delhi Master Plan 2021; and

(d) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): The Delhi Development Authority (DDA) has reduced the maximum permissible period for construction of houses from 25 years to 10 years in various categories of Residential plots to ensure that the plots allotted by it do not remain vacant and the facilities are developed in a reasonable time period.

(c)&(d): No representations could be located in the Ministry. The DDA has also reported that no specific proposals are under consideration for enhancing the period of construction.